SHRI V. C. SHUKLA: All these questions I are before us and they will be examined.

DEEMED DATE OF APPOINTMENT FOR C. S. S. OFFICERS

•750. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that though Governmeat agreed in principle some years back to give a deemed date of appointment to C. S.
S. Officers, that decision is not being implemented; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b) A statement is laid on the Table of the House.

STATEMENT (a) and (b) The reference presumably is the concept of "deemed date of appointment" which had to be introduced in respect of officers appointed to the Central Secretariat Service in Class I at the time of initial constitution. Before the constitution of the Central Secretariat Service in 1951, there were a large number of officers drawn from various sources who were either purely temporary or substantive holders of lower posts in different departments of the Government of India or under State Governments. When they were appointed to the Central Secretariat Service, the need arose for determining their relative seniority and in doing so, it was considered necessary to give due weightage to their past service. To achieve this, it was decided to arrive at a "deemed date of appointment" for every officer so appointed on the basis of a formula which gave weighted credit for service in the posts carrying a pay of Rs. 1,100 and above, posts carrying a pay of Rs. 800 and above and the total service rendered after attaining the age of 25 years.

2. After the completion of the initial constitution of the Service, the normal mode of appointment to these posts has been by promotion from lower grades of the Service. These pror tions are made solely on the basis of mer and the relative fficers is etermined with

reference to the merit-ranking accorded to them by the Selection Committee. The need for a "deemed date of appointment" does not therefore arise.

श्री जगत नारायण : क्या वजीर साहब बतलायेंगे कि उन्होंने अपने जवाब के पैरे दो में यह लिखा है : "After the completion of the initial constitution of the Service \dots " fl^f H^ fc Before the completion of the initial constitution of the Service

जो उन्होंने यह फारमूला दिया है "deemed date of appointment" SHRI V. C. SHUKLA: Would you kindly repeat the question ?

किया तो कितने केसेज में किया ?

"After the completion of the initial constitution of the Service, the normal mode of appointment to these posts has

श्री जगत नारायण : आपने अपने जवाब के पार्ट 2 में यह लिखा है :

been by promotion from lower grades of the Service."

"To achieve this, it was decided to arrive at a "deemed date of appointment" for every officer so appointed on the basis of a formula which gave weighted credit for service in posts carrying a pay of Rs. 1,100 and above ..."

SHRI V. C. SHUKLA: Yes, Sir, this formula was followed very closely and this expression "deemed date of appointment"

तो में यह जानना चाहता हूं कि यह जो फारमुला है वह इस्तेमाल किया गया या नहीं किया गया ?

had to be introduced and used when the services were amalgamated, when this service was being initially formed way back in 1951-52, and after this service was formed, tbe promotions were always on merit-cumseniority basis. And later on this formula had no relevance and this was not used.

भी जगत नारायण : क्या वजीर साहब बतनायेंगे कि इसके मुताल्लिक शिकायत पहुंची है कि इस फारमुले को कूछ केसेज में इस्तेमाल किया गया और कुछ में नहीं किया गया 🤅 🔬 ्

भी बी० सी० शक्त : ऐसी कोई शिकायत नहीं आई है।

बी० आई० टी० सिन्दरी में कमप्युटर मशीन

*751. श्री महाबीर दास : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि बी० आई० टी० जिन्दरी में एक कमप्युटर बहुत समय से बेकार पडा हम्रा है: और

(द्य) यदि हां, तो वह कमप्यूटर कब और कहां से खरीदा गया था; और इसे बेकार रखने के क्या कारण हैं ?

tICOMPUTER MACHINE IN B. I. T., SINDRI

•751. SHRI MAHABIR DASS: WiH | the Minister of EDUCATION be pleased **a**, to slate: was absent. For answer, vide col, 4497 infra.

(a) whether it is a fact that a computer machine has been lying idle in the B. I. T., Sindri for a long time; and

(b) if so, when and from where this computer machine was purchased and what are the reasons for keeping it idle ?]

[THE MINISTER OF EDUCATION

शिक्षा मंत्री (श्री एम० सी० चागला :) (क) और (ख) सूचना एक वित की जा रही है और सभा पटल पर रख दी जायगी।

(SHRI M. C. CHAGLA): (a) and (b) Information is being collected and will be placed on the Table of the House.]

SHRI OM MEHTA: It is very small information and the hon. Minister could easily have got it.

[†][] English translation.

MR. CHAIRMAN: It is about Sindri.

SHRI ATAL BIHARI VAJPAYEE: What has the Education Minister got to do with it ?

SHRI M. C. CHAGLA: It has been transferred to us. I can tell the House that the reason for not getting the information wa* that this was transferred to us on the 22nd of March. Then we got in touch with the Bihar Government and enquired. They could not get the Director of Industries; they could only get the Secretary of Industries. Now he said he would get in touch with the Director of Industries and let us know. But till vesterday no telephone came from him, and therefore I express my regret to this House that I could not supply the information. It is not a Ceniral institution, it is a State institution, and the computer has not been purchased either with our knowledge or with our consent. I do not know why this has been transferred to us, but it has been. It was addressed to the Ministry of Petroleum and Chemicals and it was transferred by them to this Ministry as late as on 22nd of March. Well, I am anxious to give to this House whatever information I have.

•752. [The questioner (Shri Niren Ghosh)

ALLOTMENT OF SHOPS ETC. FOR REPATRIATES FROM BURMA

•753. SHRI ABDUL GHANI: Will the Minister of LABOUR EMPLOYMENT AND REHABILITATION be pleased to state

(a) whether it is a fact that the Delhi Administration has formulated a scheme of allotment of shops/houses/plots to the repatriates from Burma; and

(b) if so, in how many cases shops, etc. have so far been allotted; and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) No, Sir.

(b) No shops etc. have been allotted so I far. The Delhi Administration has been